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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00473 of 2015
Cuttack this the 7th day of August, 2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Pradeep Raj Karat
Aged about 52 years
Son of late Palliyil Chundethodiyil Rajagopalan Nair
Working as Joint Project Director
O/o. Director in the office of the Odisha Forestry Sector
Development Project
At/PO-Bhubaneswar
District-Khurda

...Applicant

By the Advocate(s)-Mr.D.K.Mohanty

-VERSUS-

Union of India represented through

1. The Secretary
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training
New Delhi

2. The Secretary
Ministry of Environment and Forests
Paryavaran Bhawan
CGO Complex
At/PO-Lidhi Road
New Delhi

3. State of Odisha represented through its
Principal Secretary to Government,
General Administration Department,
At/PO-Bhubaneswar
District-Khurda

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4. State of Odisha represented through its Principal Secretary to Government, Forests and Environment Department, At/PO-Bhubaneswar District-Khurda

5. Principal Chief Conservator of Forests Odisha At/PO-Bhubaneswar District-Khurda

...Respondents

By the Advocate(s)-Mr.G.C.Nayak
Mr.S.K.Patra

ORDER(Oral)
R.C.MISRA, MEMBER(A)

Applicant, presently working as Director in the office of the Odisha Forestry Sector Development Project, Bhubaneswar has approached this Tribunal for direction to be issued to the State Government of Odisha in the General Administration Department to fix his pay at the entitled higher grade with grade pay of Rs.10000 in PB-4 of IFS pay scales with effect from 08.07.2013 and grant all consequential benefits.

2. Ventilating his grievance, applicant had earlier preferred a representation dated 3.4.2014 to the Special Secretary to Government, General Administration Department, which is said to have been followed by another representation dated 20.07.2015 (A/4) addressed to the Principal Secretary to Government of Orissa in the General Administration



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Department and having not received any response, applicant has moved this Tribunal in the present O.A.

3. Heard Mr.D.K.Mohanty, learned counsel for the applicant, Mr.G.C.Nayak, learned Government Advocate for the State of Odisha and Mr.S.K.Patra, learned ACGSC appearing for Respondent Nos. 1 and 2 on the question of admission.

4. During the course of hearing on admission, while learned counsel for the applicant prayed for a direction to dispose of pending representation, Mr.Nayak raised a point that applicant has not produced any documentary evidence showing that such a representation 3.4.2014 has been received by the addressee. His further submission is that in such circumstances, it is too premature to direct disposal of representation dated 20.7.2015.

5. I have considered the submissions made by the learned counsel for the parties. It reveals that the representation dated 3.4.2014 of the applicant has been addressed to the Special Secretary to Government of Odisha in the General Administration Department, who is not a party in this O.A. whereas the subsequent representation dated 20.7.2015 has been addressed to the Principal Secretary, General Administration Department who is Respondent No.3 in this O.A. Since the submission of the applicant is that he has already ventilated his grievance before the State Government authorities in the year 2014 and he is yet to receive any response, at this

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stage, without expressing any opinion on the merit of the matter, I would direct Respondent No.3 to consider and dispose of the representation dated 3.4.2014, if it has been received by the Special Secretary in the G.A. Department, together with the representation dated 20.7.2015 in accordance with extant rules and instructions and pass a reasoned and speaking order within a period of sixty days from the date of receipt of this order under intimation to the applicant.

6. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.
7. On the prayer made by Mr.Mohanty, copy of this order along with the paper book be sent to Respondent No.3 at the cost of the applicant, for which Mr.Mohanty to deposit the postal requisites by 10.8.2015. Mr.Mohanty is also directed to enclose copy of representation dated 3.4.2014 to the paper book to be sent to Respondent No.3.

Free copy of this order be made over to learned counsel for the parties.


(R.C.MISRA)
MEMBER(A)

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